

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 31**

**IA 240/2024 IA 2098/2024 in C.P. (IB)/2205(MB)2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **STATE BANK OF INDIA V/s JET AIRWAYS**  
**INDIA LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2098/2024 in C.P. (IB)/2205(MB)2019**

- 1) Mr. Ritin Rai, Ld. Counsel for the Applicant and Mr. Malhar Zatakia, Ld. Counsel for the Chairman of the Monitoring Committee, Mr. Vikram Nankani, Ld. Counsel for the Respondent No. 3, Mr. Saurabh Bachhawat, Ld. Counsel for the Successful Resolution Applicant and Mr. Animesh Bisht, Ld. Counsel for the Respondent Nos. 2.1 to 2.3 are present.
- 2) Counsel h/f Arguing Counsel for the Mumbai International Airport Limited submits that the Arguing Counsel is pre-occupied in another matter, thus, prays for adjournment.

Stand over to 24.07.2024, for further consideration and hearing.

**IA 240/2024 in C.P. (IB)/2205(MB)2019**

- 1) Mr. Digvijay, Ld. Counsel for the Applicant and Mr. Malhar Zatakia, Ld. Counsel for the Chairman of the Monitoring Committee are present.
- 2) Ld. Counsel for the Monitoring Committee informs that they have received response from Delhi International Airport Limited and they are considering the request, thus, prays for an adjournment in the matter, contending that there are chances of resolution of issue.
- 3) At request, stand over to 10.07.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare